Court of Sh G. N. Pandey Acmm Delhi R/E

116
460

IN THE HON BLE COURT OF LD. A.C.M.M. TIS HAZARI, DELHI

COMPANY CASE NO. 66/02 OF 2002

+IN THE MATTER OF :

REGISTRAR OF COMPANIES ...COMPLAINANT

NCT OF DELHI & HARYANA

VERSUS

1. M/S TACTFULL INVESTMENT LIMITED,
having its regd. office at
J-32 Lajpat Nagar, Part III,
NEW DELHI.-24.

2. SHRI GOPAL DAS GOYAL,
F-44, Budh Vihar,
NEW DELHI.

3. SHRI PRASHANT KUMAR SRIVASTVA,
S-37, Srinivashpuri,
NEW DELHI-65.

4. SHRI VINOD KUMAR SUNDRYAL.
House No. 1037, Block No. 1,
Moti Nagar, DELHI.

ACCUSED

COMPLAINT UNDER SECTION 97 OF THE COMPANIES ACT, 1956 FOR CONTRAVENTION OF SECTION 94 OF THE ACT.

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The complainant, most respectfully submits as under -

प्रमाणित
10/7/12

ROC VS. TACTFULL INVESTMENTS LTD.

23.11.2005

Pr[illegible] CP for ROC.

An application for exemption of accused Prashant Kumar Srivastava filed. In view of the reasons explained, he is exempted only for today Counsel for the company has filed an order of compounding in C.C. No. 65/02. Already five complaints against accused company and accused Vinod Kumar Sundryal stands compounded. As such complaint case No. 65/02 against the company and Vinod Kumar Sundryal is dismissed being compounded.

Process server who executed the process against acccused Gopal Dass Goyal recorded u/s 82 Cr.P.C. Issue process u/s 83 Cr.P.C against accused Gopal Dass Goyal. Also issue process u/s 82/83 Cr.P.C against accused Vinod Kumar Sundryal in the remaining cases.

In this case, accused Vinod Kumar Sundryal is absconding since the filing of the case for the year 2002 and despite the fact that he is not appearing in the court and is absconding, the ROC has compounded the cases.

CP for ROC submits that they gave the notings in the cases where the accused are absconding in the application filed by the accused for compounding. In the present case, accused Vinod Kumar Sundryal whose process u/s 82/83 Cr.P.C have been issued, have got the other cases compounded from the office of ROC.

Let notice be issued to the ROC through Secretary, Ministry of company Affairs to bring all the notings in the court, for 02.12.2005. Secretary, Ministry of Company Affairs is also directed to take the report from the ROC and the Regional Director and submit in the court. Copy of the order be given dasti to all the parties.

ACMM/Delhi/23.11.2005

प्रमाणित

दिनांक 2-7-12

ROC VS. M/S TACTFUL INVESTMENT LTD.

CC No.

26.10.06

Present:- Sh. Sanjay Aggarwal, Counsel for ROC.

Accused P.K. Srivastava is present on bail with counsel.

Other accused persons are absent.

CC No.60/02, 61/02, 62/02, 63/02, 64/02 and 65/02 were compounded with respect to accused no.1 company as well as accused Vinod Kumar Sundryal. So far as CC No. 66/02 is concerned, A.R. Of accused no 1 company is absent today. On an application to that effect, his presence is exempted for today.

Process Server ASI Sajjan Singh, who served process U/s 83 Cr.PC with respect to accused Gopal Dass, is present. His statement to that effect is recorded as CW1.

Earlier statement of ASI Sajjan Singh was recorded on 23.11.05, as he had served process U/s 82 Cr.PC with respect to this accused .

I have perused his statement recorded earlier as well as the one recorded today. I have also perused the reports on the process U/s 82-83 Cr.PC. I am satisfied that accused Gopal Dass is not traceable and no property capable of being attached could be located in his name.

Accused Gopal Dass is declared Proclaimed Offender.

Case be listed for notice on 21.02.07.

ACMM/Delhi

22

प्रमाणित
10/7/17

ROC VS. TECT FULL INVESTMENT LIMITED AND OTHERS.

23.11.2005.

CW

ASI Sajjan Singh, 3029, P.S. Sultan Puri Delhi.

On S.A.

I was directed to execute the process under section 82 Cr.P.C against the accused Gopal Dass Goel R/o F 44, Budh Vihar New Delhi. I visited the above address, the accused was not avilable at the given address as there are houses with the no. F 39 only. I verified from the nearby vicinity about the whereabouts of the accused but the accused was not traceable. I pasted one copy of the process on the notice board of the colony, Budh Vihar F Block Delhi and has also pasted one copy of the process on the notice board outside the court. My report under section 82 Cr.P.C isEx CW 1/1 which bears my sign at point A.

RO&AC

ACMM/Delhi/23.11.2005

प्रमाणित

49

ROC Vs. TACTFULL INVESTMENT LTD.

CW1, Statement of ASI Sajjan Singh, PCR, Model Town, Delhi.

C. :A

On 02.12.05 I was entrusted with process U/s 83 Cr.PC with respect to accused Gopal Dass Goel. I went to the stated address i.e. F-44, Budh Vihar, New Delhi and searched for the properties of the accused for attachment but could not locate any movable or immovable property capable of being attached in his name. Report on the process U/s 83 Cr.PC is Ex.CW1/B. I had also recorded statement of one Smt. Urmila to this effect, which I had filed alongwith my report.

RO & AC

ACMM/Delhi

26.10.2006

कार्यालय जिला एवम् सत्र न्यायाधीश
दिल्ली
प्रतिलिपि
10/7/17
अधिकृत
भारतीय साक्ष्य अधिनियम 1872 की
धारा 76 के अधीन प्रमाणित

51